

PROCEEDINGS OF THE PRINCIPAL DISTRICT JUDGE, KURNOOL.

PRESENT: SRI B. SYAM SUNDER,
I Additional District Judge, Kurnool
FAC. Principal District Judge, Kurnool.

1658
Dis.No. /Estt/2020

Dated 26-03-2020

- Sub: TOTAL LOCKDOWN IN THE STATE OF ANDHRA PRADESH AND NEIGHBOURING STATES – Suspension of work in the Courts of Kurnool District Unit upto 14-04-2020 – Modification of the Orders – Issued – Regarding.
- Ref: 1) Notification of the Hon'ble High Court of Andhra Pradesh in ROC. No.192/SO/2020, dated 24-03-2020.
2) Proceedings of the Prl.District Judge, in Dis.No.1657/Estt/2020, dated 24-03-2020.
3) Notification of the Hon'ble High Court of Andhra Pradesh in ROC. No.192/SO/2020, dated 26-03-2020.

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In view of the Notification of the Hon'ble High Court of Andhra Pradesh, Amaravati, in the reference 3rd cited, the undersigned is pleased to pass the following Orders by modifying Orders issued under the reference 2nd cited:

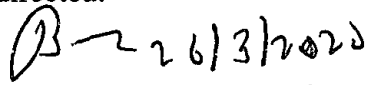
ORDER:

The sitting of Courts for 3 days i.e, on 27-03-2020, 30-03-2020 and 01-04-2020 as fixed and incharge arrangements made among the Judicial Officers in Kurnool District as ordered in the reference 2nd cited is hereby cancelled in view of the Notification of the Honourable High Court of Andhra Pradesh under the reference 3rd cited.

All the Judicial Officers working in Kurnool District are informed that the Judicial and Administrative work in the Courts shall stands suspended with immediate effect upto 14-04-2020.

The receiving of F.I.Rs, grant of Judicial Remand, Bails, accepting of solvencies, Dying Declaration and etc., performed by the Judicial Magistrate of First Class shall be done from their Home Offices. Any clarification in this regard may be obtained from the undersigned.

All the Judicial Officers and Staff members shall be deemed on duty and work from home and they shall make themselves available as and when required and keep their mobile phone in switch on mode and shall not leave headquarters during the aforesaid period without permission. In case of urgency, they shall report duty as and when directed.


ADDITIONAL DISTRICT JUDGE,
FAC PRINCIPAL DISTRICT JUDGE,
KURNOOL.

To

All the Judicial Officers working in Kurnool District.

Copy to

1. The President, Kurnool District Bar Association, Kurnool – with a request to communicate this Proceedings to all the Members.
2. The Superintendent of Police, Kurnool – with a request to communicate this Proceedings to all the concerned.

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No:192/SO/2020

Dt.26.03.2020

NOTIFICATION

The guidelines on the measures to be taken by Ministries/Departments of Government of India, State/Union Territory Governments and State/Union Territory Authorities for containment of Covid-19 epidemic in the country issued in the Annexure to Ministry of Home affairs Order No.40-3/2020-D dated. 24.03.2020 have been taken into consideration and the Hon'ble Judges of the Full Court of High Court of Andhra Pradesh have been pleased to issue the following instructions in partial modification of the notification dated 24.03.2020:

The Court sittings of High Court of the Andhra Pradesh and all the Subordinate Courts and Tribunals under the Control of the High Court in the State of Andhra Pradesh, A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee already notified shall stand cancelled with immediate effect.


The Judicial and Administrative work in the High Court shall stand suspended up to 14.04.2020. However, imminently urgent cases in the High Court will be heard by the bench/es constituted for the purpose only with the prior approval of the Hon'ble the Chief Justice. Learned Advocates/Party-in-person shall contact the Registrar (Judicial) telephonically or his official email id regjudaphc@nic.in

So far as all the Subordinate Courts and Tribunals under the Control of the High Court in the State of Andhra Pradesh are concerned, Judicial and Administrative work in the Courts also shall stand suspended with immediate effect up to 14.04.2020.

The receiving of F.I.Rs, grant of Judicial remand, bails, accepting of solvencies, dying declarations and etc., performed by Judicial Magistrates of I Class shall be done from their home offices. Any clarifications in this regard may be obtained from the respective Principal District Judges.

The Member Secretary, A.P. State Legal Services Authority shall give necessary instructions to the District Legal Services Authorities in promoting awareness with regard to spreading of COVID – 19 virus in terms of guidelines issued by the Government of India.

All the Judicial Officers and Staff Members shall be deemed to be on duty and work from home and they shall make themselves available as and when required and keep their mobile phone in switch on mode and shall not leave headquarters during the aforesaid period without permission. In case of urgency, they shall report duty as and when directed.

 26/3/2020
REGISTRAR GENERAL

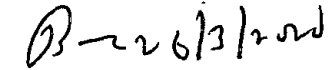
OFFICE OF THE PRINCIPAL DISTRICT JUDGE :: KURNOOL.

Dis. No. 1659 /Estt/2020.

Dated: 26-03-2020.

Notification of the Honourable High Court of Andhra Pradesh in ROC No.192/SO/2020, dated 26-03-2020 is

//COMMUNICATED//


Additional District Judge,
FAC.Principal District Judge,
Kurnool.

To:

- 1) All the Judicial Officers in the District.
- 2) The President, Bar Association, Kurnool with a request to circulate the above Proceedings among all the Bar Members.

Note:- Copy of the same can be downloaded from the Official Website of the Prl.District Court, Kurnool and also on the official mail ids of their respective Courts.